

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

82. CA 141/2023  
IN  
CP/4(MB)2021

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.05.2023**

Name of the Party: Vishal A. Nanda  
Vs.  
Gr8 Advisory Services Private Limited

Section 241(1), 242(4) of Companies Act, 2013, Rule 11 of NCLT, 2016

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**ORDER**

**The Court is convened through Video Conference.**

1. Ms. Rachana Shanbhag, Ld. Counsel for the Applicant present.
2. CA-141/2023: This is an Application filed by the Applicant for restoration of the Company Petition i.e. CP No. 4 of 2021 which was dismissed on account of non-prosecution vide order dated 30.01.2023.
3. During the course of argument, this Bench noticed that the facts given in this Application is appropriate for restoring the main Company Petition. Hence, the main Company Petition i.e. C.P./04/2021 is restored to its original number.
4. In view of above, CA-141/2023 is allowed and disposed of.
5. Post this matter on **12.07.2023** for hearing.

Sd/-

**PRABHAT KUMAR**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**